



been filed immediately after the order was passed on 31.07.2010. Further, according to the learned counsel for the Respondents, the explanation which has been given for subsequent period up to the date of filing of the Appeal on 18.01.2011, is not satisfactory.

As held by the Hon'ble Supreme Court, we have to adopt liberal approach while considering the application to condone the delay irrespective of the number of days delay caused. Though we are not satisfied with the explanation, we deem it appropriate to condone the delay on payment of some costs.

Accordingly, the delay is condoned on payment of cost of Rs. 10,000/- (Rupees ten thousand only) to be paid as donation to a charitable organization i.e., **“Vishranti Home for Aged, No. 4/227, MGR Salai, Palavakkam, Thiruvanmiyur, Chennai – 600041”** within four weeks.

Post the matter for reporting compliance and for Admission on **12.07.2011.** The Registry is directed to send the copy of the Order to the said Charitable organization.

(V. J. Talwar)  
Technical Member

(Justice M. Karpaga Vinayagam)  
Chairperson

Ts/KS